

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3718 of 2021

Sandeep Das ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Lalit Yadav, Advocate

For the State : Mr. Shailendra Kr. Tiwari, Spl.P.P.

Order No. 02

Dated 13th April, 2021

Heard the learned counsel appearing for the respective parties.

The petitioner is an accused in connection with Deoghar (Cyber) P.S. Case No. 89 of 2020.

The house of the petitioner was raided and mobiles, ATM cards, SIMs, swapping machine, etc. were recovered. He was suspected to be involved in cybercrime.

Although the petitioner has got a criminal antecedent, but it seems that he is not involved in any case relating to cybercrime. The petitioner appears to be in custody since 15.12.2020.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-II, Deoghar in connection with Deoghar Cyber P.S. Case No. 89 of 2020, subject to the condition that one of the bailers should be a close relative of the petitioner.

(RONGON MUKHOPADHYAY,J.)